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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

R.A.No. 67/95 &
M.A.No. 532/95 in
O.A.No. 1569/93.

Date of order : 5-9-1995

Between

1. The Chief General Manager,
Telecommunications,
Andhra Pradesh,
Hyderabad.

2. The District Telecom
Engineer,
Khammam-3.

3. The Sub-Divisional Officer
Telephones,
Khammam.

.. Applicants/Respondents

And

M.Ranga Rao

... Respondent/Applicant

Counsel for the Applicants/
Respondents .. Shri V.Bhimanna, Addl. CGSC

Counsel for the Respondent/
Applicant .. Shri J.V.Lakshmana Rao

CORAM:

HON'BLE SHRI A.V.HARIDASAN : VICE-CHAIRMAN (J), P.B.NewDelhi
(then Member (J), Hyd'badBench)

HON'BLE SHRI A.B.GORTHI : MEMBER (A)

ORDER

I of the Division Bench delivered by Hon'ble Shri A.B.Gorthi
Member (A) (

(In circulation)

In this Review Application filed by the Chief General Manager, Telecommunications, Andhra Pradesh, Hyderabad and 2 others, who were Respondents in O.A.No.1569/93, the prayer is for correcting an error that has crept into our order dt. 19.7.94 in the said O.A.

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2. There was a delay of 273 days in filing the Review Application, but considering the reasons stated in M.A. No.532/95 seeking condonation of delay, the delay is condoned.

3. While allowing O.A.No.1569/93 we directed the Respondents to consider the case of the Applicant, who was a casual labour working under the Sub-Divisional Officer Telephones, Khammam, for grant of temporary status in accordance with para 4 of the Casual Mazdeers (Grant of Temporary Status and Regularisation) Scheme, 1993. This was based on the submission made by the learned counsel for the Respondents. It is, however, now stated in the Review Application that the Casual Mazdeers (Grant of Temporary Status and Regularisation) Scheme, 1993 is not applicable to the Dept. of Telecommunications which is governed by a scheme called "Casual Labourer(Grant of Temporary Status and Regularisation) Scheme of the Dept. of Telecommunications, 1989". In sum and substance both the schemes are similar as regards grant of temporary status to the casual labourers. In view of this, it would be just and proper if we now direct the Respondents, in modification of our order dt. 19.7.94, to consider the case of the Applicant for grant of temporary status in accordance with the scheme that is applicable to casual mazdeers in the Dept. of Telecommunications.

4. The Review Application is ordered accordingly.

transcript
(A.B.GORTHI)
Member(A).

Amulya
(A.V.HARIDASAN)
Vice-Chairman (J), P.B.I.D.
(then Member(J), Hyd. Be)

05 Sept.
Dated: July, 1995.

br.

Amulya
11/93
Dy. Registrar (J)

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